

**Shri S. M. Banerjee:** Is it a fact that on the day the Prime Minister declared the Latithilla and other areas as disputed areas, Pakistan started occupying it, not only by their civil population but with the help of the East Pakistan Rifles? Is it their intention to terrorise the population of that area and remove the border pillars, making this area theirs? If so, what action has been taken to drive them out from that area?

**Shri Jawaharlal Nehru:** What their intention is I cannot naturally say. They may have all kinds of evil intentions. They have taken some slight possession of the Latithilla area. Dumabari is entirely separate. We are trying very hard to get a proper demarcation made. They have now agreed to the Surveyors General meeting soon, in about a few days time, to do that. Whether that will succeed, I cannot say, but I hope it will.

**Shri Hari Vishnu Kamath:** They keep on advancing, we keep on retreating.

श्री शर्माजी : अध्यक्ष महोदय, चीनी के बारे में एक कालिग एजेंशन नोटिस है। चीनी हमें भी नहीं मिलती है।

**Shri Prakash Vir Shastri:** On a point of order.

**Mr. Speaker:** I have just finished one item. The next has not been taken up. Where is the point of order?

श्री प्रकाशवीर शास्त्री : आप ने शुक्रवार को इस सदन में यह आश्वासन दिया था कि जब श्री सत्यनारायण सिंह आ जायेंगे, तो वह भ्रष्टाचार सम्बन्धी प्रस्ताव के बारे में वक्तव्य देंगे।

अध्यक्ष महोदय : मैं ने उन को कह दिया है और वह स्टेटमेंट करेंगे। लेकिन

माननीय सदस्य पहले ही खड़े हो गए। इस में प्वाएंट आफ ऑर्डर कोई नहीं है। माननीय सदस्य को चाहिए था कि वह जरा सब्र से बैठते। मिनिस्टर साहब अपनी वारी के मुताबिक स्टेटमेंट करेंगे।

संसद- कार्य मंत्री (श्री सत्य नारायण सिंह) : मैं ने खुद भी उन से पहले कह दिया है कि मैं स्टेटमेंट करने वाला हूँ।

12.48 hrs.

PAPER LAID ON THE TABLE

REPORT ON ACCIDENT AT JAMMIKONDA HILL ROAD METAL QUARRY.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the fatal accident at Jammikonda Hill Road Metal Quarry, Visakhapatnam District, Andhra Pradesh, on the 28th July, 1963. [Placed in Library. See No. LT-2052[63].

12.48½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 28th November, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

[Secretary]

(ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 29th November, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1963, agreed to the following amendments made by the Lok Sabha at its sitting held on the 22nd November, 1963, in the East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1962:—

*Enacting Formula*

- (1) That at page 1, line 1,—  
for "Thirteenth" substitute—  
"Fourteenth".  
*Clause 1*
- (2) That at page 1, line 4,—  
for "1962" substitute "1963".  
*Clause 2*
- (3) That at page 1, line 13,—  
for "1962" substitute "1963".  
*Clause 3*
- (4) That at page 3, line 3,—  
for "1962" substitute "1963".

(iv) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1963, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 27th November, 1963.'

12.49½ hrs.

## PRESIDENT'S ASSENT TO BILL

**Secretary:** Sir, I lay on the Table the Industrial Employment (Standing Orders) Amendment Bill, 1963 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 18th November, 1963.

12.49½ hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## THIRTIETH REPORT

**Shri Hem Raj (Gauhati):** I beg to present the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

12.50 hrs.

## COMPANIES (AMENDMENT) BILL

## (1) SELECT COMMITTEE REPORT

**Shri Khadilkar (Khed):** I beg to present the report of the Select Committee on the Bill further to amend the Companies Act, 1956.